

**DIVISION BENCH**

**ITEM NO.105**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.24/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>KRITA ENGINEERING PVT LTD V/S A.N. GASLINES PROJECTS PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Arnav Dasgupta, Proxy for  
Sh. Pallav Palit, Adv.

*: For the Operational Creditor*

Corporate Debtor

*: Ex-parte v.o.d. 25.05.2022*

**ORDER**

- 1. Ld. Proxy counsel, Sh. Arnav Dasgupta representing on behalf of the Ld. Arguing Counsel, Sh. Pallav Palit for the Operational Creditor, states that Ld. Arguing Counsel is not available today in the application due to some family engagement, and in view thereof, seeks a short accommodation.**
- 2. Let the matter be adjourned for final hearing on 23<sup>rd</sup> August, 2024. It is made clear that no adjournment would be granted on next date of hearing on request of either of parties as this being a very old matter.**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**15<sup>th</sup> July, 2024**

*Pushpendra Kumar  
(Private Secretary)*